

CBI Vs M.K. Menon & ors.

CC No. 02/2019

20.06.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. Madhav Khurana, Ld. Counsel for A-2, A-4 & A-5.
Sh. Mudit Jain, Ld. Counsel for A-3.
Ms. Geetanjali Sharma, Ld. Counsel for A-8.
Sh. Pavan Narang, Ld. Counsel for A-11.
Proceedings against A-1 M.K. Menon, A-6 L.K. Sinha,
A-10 Yashpal Narang and A-12 Rashid Jilani have already
abated.
A-7 Lalit Virmani and A-9 Sanjeev Sharoff have been
discharged vide order dated 4.6.2016.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Notices were sent to the counsels for the parties through e-mails and Whatasapp vide order dated 30.05.2020 for today seeking their consent for conducting the proceedings in the case through video conferencing as the case is more than 10 years old and is pending for final arguments and also for filing their written submissions.

Ld. Counsels for A-8 and A-11 have already filed their written submissions.

Ld. Counsel for A-2, A-4 & A-5 submits that his written arguments are also ready and he shall file the same soon. Let the same be filed with in three days through the e-mail ID of the court.

Ld. counsel A-3 submits that he needs time of three weeks to file written submissions as he was not able to collect the complete documents due to ongoing pandemic situation. Heard. The request is allowed.

Counsel for A-8 Ms. Geetanjali submits that she may also be given notice for the next meeting along with the main counsel Sh. G. K. Seth Adv. The request is allowed. Reader is directed to send the notice of the next date to Ms. Geetanjali also.

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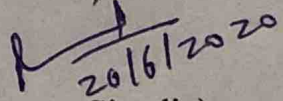
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20/6/2020

It has also been submitted by the Ld.counsels for the accused as well as Ld. PP for CBI that since the case is old and the file has not yet been scanned, appropriate directions be issued for scanning of the case file and copies of the scanned copies be supplied to them in order to enable them to refer to the documents from the e-file during the course of oral arguments. Heard. The reader is directed to get the case file scanned from computer branch RADC before the next date of hearing, and if required, a letter of request in this regard be also sent to Ld. District Judge, RADC for scanning of the case file.

Now to come up for filing of written arguments by CBI as well as Ld counsels for A-2,A-4& A-5 and Ld. Counsel for A-3 and scanned copy of the case file on 13.07.2020 at 11.00 AM.

On the request of Ld. PP of CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
20.06.2020.